

(b) The Government have no information.

(c) At present there is no proposal for higher scale of pay for the posts of Medical Social Workers.

Demarcation of Maritime Boundaries with Indonesia

1565. SHRI D. D. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have completed demarcation of maritime boundaries between India and Indonesia; and

(b) if so, whether agreement has also been reached in regard to the trijunction between India, Indonesia and Sri Lanka on the one hand and India, Indonesia and Burma on the other?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Under the Agreements of 8th August, 1974 and of 14th January, 1977, the Continental Shelf boundary between India and Indonesia stands demarcated from its farthest point in the Indian Ocean to a point in the Andaman Sea very close to the possible tri-junction between India, Indonesia and Thailand.

(b) Does not arise because there are no possible tri-junctions between India, Indonesia and Sri Lanka or between India, Indonesia and Burma.

Restructuring of SAIL

1566. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any plan to restructure SAIL; and

(b) if so, the salient features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). The entire question of restructuring of H.S.L. is under examination of the Government. The final decision, when taken, on this question could have some effect on the structure of SAIL also.

Failure of National TB Programme.

1567. SHRI OM PRAKASH TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the TB Association of India has pointed out the failure of the National TB Programme;

(b) whether any suggestions have been made to combat this scourge in the country; and

(c) the steps being taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes. The TB Association of India in their memorandum to the former Union Health Minister in March, 1975 had pointed out that the status and progress of the National TB Programme was far from satisfactory and that the achievements were rather poor and below expectations.

(b) Suggestions have been made to revitalise the programme by the Expert Committee of the Indian Council of Medical Research which was constituted at the instance of the former Union Health Minister, by the Empowered Committee and also by the TB Association of India.

(c) Steps being taken under National TB Programme in this country are for—

(1) Establishment of a community-wise District TB Control Programme in each of the districts of the country.

(2) Integration of BCG vaccination with the general health service.

(3) Involvement of medical officers and multipurpose health workers (male and female) in tuberculosis case-finding including collection of sputum smears and domiciliary treatment of TB cases in rural areas.

(4) Procurement of X-ray equipment through international assistance for equipping yet un-equipped District TB Centres in the States.

(5) Reactivation of the State TB Centres and engaging them in monitoring and supervision of the programme.

(6) Involvement of Paediatricians, Private Medical Practitioners and Community Leaders in rural areas in the National TB Programme to ensure adequate community participation.

(7) Taking up health education in Tuberculosis as a mass campaign.

(8) Proposing further expansion of National TB Programme in the Sixth Plan as a Centrally Sponsored Scheme.

Report of Chasnala Committee

1568. SHRIMATI MRINAL GORE:
SHRI OM PRAKASH TYAGI:

Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be
pleased to state:

(a) whether Government have re-
ceived the report of inquiry conducted
into the Chasnala Colliery accident;

(b) whether the committee has
made any observations on the safety
of mine workers;

(c) if so, the outlines thereof; and

(d) the number of observations
implemented by Government?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)

The Reports of the Court of Inquiry appointed under Section 24 of the Mines Act, 1952, to go into the causes of and circumstances attending the accidents which occurred in the Chasnala Colliery on the 27th December, 1975 and 5th April, 1976, have been received by the Government.

(b) and (c). Apart from fixing the responsibility for the accidents, the Court has made suggestions for amendment of Regulation 127 of the Coal Mines Regulations, 1957.

(d) The findings/recommendations of the Court are under examination.

बन्धुआ मजदूर प्रथा की समाप्ति

1569. श्री ईश्वर चौधरी : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय की शिकायतें मिली हैं कि अनेक स्थानों में बन्धुआ मजदूर की प्रथा अभी भी जारी है; और

(ख) यदि हां, तो सरकार इस प्रथा को समाप्त करने के लिए क्या कार्यवाही कर रही है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख) : सूचना एकत्र की जा रही है ।

आयुर्वेदिक चिकित्सा पद्धति के विकास के लिए योजना

1570. श्री ईश्वर चौधरी : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में प्रति वर्ष केन्द्रीय सरकार द्वारा एलोपैथिक और आयुर्वेदिक चिकित्सा पद्धतियों में शिक्षा और अनुसंधान